

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).24394/2007

(From the judgement and order dated 14/02/2007 in MA No. 2177/2005  
of the HIGH COURT OF M.P. AT JABALPUR)

RAGHUVIR SINGH MATOLYA & ORS.

Petitioner(s)

VERSUS

HARI SINGH MALVIYA & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T.)

Date: 02/02/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s) Ms. Pragati Neekhara,Adv.

Mr. Suryanarayana Singh,Adv.

For Respondent(s)

Mr. Atul Nanda,Adv.

Ms. Rameeza Hakeem,Adv.

Mr. Sanjay Bhardwaj,Adv.

for M/S. Law Associates & Co.,Advs.

UPON hearing counsel the Court made the following  
ORDER

As despite service of notice nobody appears on behalf of respondent Nos.  
1 & 2, put up the matter for final disposal on 2nd March, 2009.

In the meantime, learned counsel for the petitioners shall serve a notice  
upon the said respondents intimating them about the said date.

(A.S. BISHT)  
MASTER

COURT MASTER

(PUSHAP LATA BHARDWAJ) COURT